



2026:AHC:162941

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S  
482 BNSS No. - 7867 of 2026**

Aditya Kumar @ Shubham

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite  
Party(s)

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Counsel for Applicant(s) : Akash Deep Srivastava,  
Birendra Kumar Pandey, Om  
Shankar Mishra

Counsel for Opposite Party(s) : G.A.

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**Court No. - 71**

**HON'BLE RAJIV LOCHAN SHUKLA, J.**

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.0047 of 2026, under Sections 310(4), 109, 324(4), 3(5) of B.N.S. and Section 15/27 of Arms Act, P.S. - Lalpura, District- Hamirpur, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. He is not named in the First Information Report. The name of the applicant has surfaced during investigation. The co-accused, Ravindra Pratap Singh, who is said to be the registered owner of the Scorpio vehicle which was being used to steal diesel from other cars, has been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 7274 of 2026**. The applicant has a criminal history of one other case which was lodged after his implication in the present case.
4. The Learned AGA has opposed the prayer for grant of anticipatory bail. However, he could not dispute the

explanation given by the applicant with respect to his criminal antecedents.

5. I have considered the submissions made by Learned counsel for the parties.

6. The vehicle belonging to the co-accused Ravindra Pratap Singh is stated to have been leased by one Pradeep, who is also an accused in the present case. The charge is of stealing diesel. However, except the confessional statement of the co-accused, there does not appear to be any other tangible evidence against the applicant. The recoveries of country-made pistol, knife, sticks, full and empty containers of diesel have already been made. Similarly situated co-accused Ravindra Pratap Singh has already been enlarged on anticipatory bail.

7. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant **Aditya Kumar @ Shubham**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

**10.** In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

**11.** It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

**August 4, 2026**  
Sachin

**(Rajiv Lochan Shukla,J.)**